



(Please scan this QR code to view the RHP and this Abridged Prospectus)



MONEYVIEW LIMITED
CORPORATE IDENTITY NUMBER: U72200KA2014PLC075775

REGISTERED AND CORPORATE OFFICE	CONTACT PERSON	TELEPHONE AND E-MAIL	WEBSITE
17/1, 1 st and 2 nd Floor, The Address Building, Outer Ring Road, Marathahalli, Kadubeesanahalli, Bangalore 560 103, Karnataka, India	Ankit Kumar Jain, Company Secretary and Compliance Officer	+91 80 6765 0903 investor.relations@moneyview.in	https://moneyview.in

PROMOTERS OF OUR COMPANY: PUNEET AGARWAL, SANJAY AGGARWAL AND SUSHMA ABBURI

DETAILS OF OFFER TO THE PUBLIC

Type	Fresh Issue size [^]	Offer for Sale size	Total Offer size [^]	Eligibility and Reservation
Fresh Issue and Offer for Sale	[●] Equity Shares of face value of ₹1 each aggregating up to ₹ 7,500 million	Up to 100,494,200 Equity Shares of face value of ₹1 each aggregating to ₹ [●] million	[●] Equity Shares of face value of ₹1 each aggregating up to ₹ [●] million	The Offer is being made pursuant to Regulation 6(1) of the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) Regulations, 2018 (“SEBI ICDR Regulations”). See “ <i>Other Regulatory and Statutory Disclosures – Eligibility for the Offer</i> ” on page 439. For details in relation to share reservation among qualified institutional buyers (“QIBs”), non-institutional investors (“NIIs”), retail individual investors (“RIIs”), see “ <i>Offer Structure</i> ” on page 468.

DETAILS OF THE TOP 10 SELLING SHAREHOLDERS[^]

Name of the Selling Shareholder	Type of Selling Shareholder	Maximum number of Offered Shares of face value of ₹1 each / Amount (₹ in million)	Weighted Average Cost of Acquisition per Equity Share (in ₹) [@]	Name of the Selling Shareholder	Type of Selling Shareholder	Maximum number of Offered Shares of face value of ₹1 each / Amount (₹ in million)	Weighted Average Cost of Acquisition per Equity Share (in ₹) [@]
Puneet Agarwal	Promoter Selling Shareholder	Up to 13,548,300 Equity Shares of face value of ₹1 each aggregating to ₹[●] million	0.74	Sanjay Aggarwal	Promoter Selling Shareholder	Up to 13,548,300 Equity Shares of face value of ₹1 each aggregating to ₹[●] million	0.34
Accel India IV (Mauritius) Limited	Investor Selling Shareholder	Up to 16,377,500 Equity Shares of face value of ₹1 each aggregating to ₹[●] million	5.32	Internet Fund III Pte. Ltd.	Investor Selling Shareholder	Up to 15,356,000 Equity Shares of face value of ₹1 each aggregating to ₹[●] million	9.93
Accel Growth IV Holdings (Mauritius) Ltd.	Investor Selling Shareholder	Up to 8,011,900 Equity Shares of face value of ₹1 each aggregating to ₹[●] million	7.65	Ribbit Capital	Investor Selling Shareholder	Up to 11,356,900 Equity Shares of face value of ₹1 each aggregating to ₹[●] million	2.87
NLI Strategic Venture Investment Limited	Investor Selling Shareholder	Up to 4,265,600 Equity Shares of face value of ₹1 each aggregating to ₹[●] million	6.14	TI JPNIN India Holdco, Ltd.	Investor Selling Shareholder	Up to 3,745,200 Equity Shares of face value of ₹1 each aggregating to ₹[●] million	5.72
DI Investment LLC	Investor Selling Shareholder	Up to 2,349,100 Equity Shares of face value of ₹1 each aggregating to ₹[●] million	6.97	Crimson Winter Limited	Investor Selling Shareholder	Up to 10,000,000 Equity Shares of face value of ₹1 each	37.42

						aggregating to ₹[●] million	
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@As certified by Bashetty & Joshi, Chartered Accountants (FRN No. 013299S), by way of their certificate dated September 20, 2026.

For details of the weighted average cost of acquisition per Equity Share of the Selling Shareholders, see “**Capital Structure**” and for all the details of the Selling Shareholders see “**The Offer**” on pages 87 and 107, respectively.

RISKS IN RELATION TO THE FIRST OFFER

This being the first public issue of our Company, there has been no formal market for the Equity Shares of our Company. The face value of the Equity Shares is ₹ 1 per Equity Share. The Floor Price, the Cap Price and the Offer Price, determined by our Company, in consultation with the book running lead managers (“**BRLMs**”), on the basis of the assessment of market demand for the Equity Shares by way of the Book Building Process (as defined hereinafter), in accordance with the SEBI ICDR Regulations, and as stated in “**Basis for Offer Price**” on page 143, should not be considered to be indicative of the market price of the Equity Shares after the Equity Shares are listed. No assurance can be given regarding an active or sustained trading in the Equity Shares or regarding the price at which the Equity Shares will be traded after listing.

GENERAL RISK

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Company and the Offer, including the risks involved. The Equity Shares have not been recommended or approved by the SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to “**Risk Factors**” on page 25.

ISSUER'S AND SELLING SHAREHOLDER'S ABSOLUTE RESPONSIBILITY

Our Company, having made all reasonable inquiries, accepts responsibility for and confirms that the Red Herring Prospectus contains all information with regard to our Company and the Offer, which is material in the context of the Offer, that the information contained in the Red Herring Prospectus is true and correct in all material aspects and is not misleading in any material respect, that the opinions and intentions expressed herein are honestly held and that there are no other facts, the omission of which makes the Red Herring Prospectus as a whole or any of such information or the expression of any such opinions or intentions, misleading in any material respect. Further, each of the Selling Shareholders, severally and not jointly, accepts responsibility for and confirms only the statements specifically made or confirmed by such Selling Shareholder in the Red Herring Prospectus, to the extent such statements are solely in relation to such Selling Shareholder and its respective portion of the Offered Shares and assumes responsibility that such statements are true and correct in all material respects and not misleading in any material respect. Each of the Selling Shareholders, severally and not jointly, assumes no responsibility for any other statements, disclosure and undertakings in the Red Herring Prospectus, made or confirmed by or in relation to our Company or our Company's business, or by any other Selling Shareholder(s) or any other person(s).

LISTING

The Equity Shares offered through the Red Herring Prospectus are proposed to be listed on the Stock Exchanges, being BSE Limited (“**BSE**”) and National Stock Exchange of India Limited (“**NSE**”), and together with the BSE, the “**Stock Exchanges**”). For the purposes of the Offer, the Designated Stock Exchange shall be NSE.

DETAILS OF THE BOOK RUNNING LEAD MANAGERS

LOGO	NAME	CONTACT PERSON(S)	TELEPHONE AND E-MAIL
	Axis Capital Limited	Devika Kanani	Tel: +91 22 4325 2183 E-mail: moneyview.ipo@axiscap.in
	BofA Securities India Limited	Sayantan Bhattacharyya	Tel: +91 22 6632 8000 E-mail: dg.moneyview_ipo@bofa.com
	IIFL Capital Services Limited (formerly known as IIFL Securities Limited)	Sagar Mehta/ Pawan Kumar Jain	Tel: +91 22 4646 4728 E-mail: moneyview.ipo@iiflcap.com
	Kotak Mahindra Capital Company Limited	Ganesh Rane	Tel: +91 22 4336 0000 E-mail: moneyview.ipo@kotak.com

REGISTRAR TO THE OFFER

NAME OF THE REGISTRAR	CONTACT PERSON	TELEPHONE AND E-MAIL
MUFG Intime India Private Limited (Formerly known as Link Intime India Private Limited)	Shanti Gopalkrishnan	Tel: +91 810 811 4949 E-mail: moneyview.ipo@in.mpms.mufg.com

BID/ OFFER PERIOD

ANCHOR INVESTOR BIDDING DATE	September 23, 2026	BID/ OFFER OPENS ON	September 24, 2026	BID/ OFFER CLOSES ON [#]	September 28, 2026
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[#] UPI mandate end time and date shall be at 5:00 pm on the Bid/ Offer Closing Date.

IN THE NATURE OF ABRIDGED PROSPECTUS - MEMORANDUM CONTAINING SALIENT FEATURES OF THE RED HERRING PROSPECTUS



Please scan this QR code to view the Red Herring Prospectus and the Abridged Prospectus

This memorandum (the “**Abridged Prospectus**”) is an abridged prospectus containing salient features of the red herring prospectus dated September 20, 2026 of Moneyview Limited (the “**Company**”) filed with the Registrar of Companies, Karnataka at Bengaluru (the “**RHP**” or “**Red Herring Prospectus**”)

The Abridged Prospectus is a general summary of certain disclosures in the Red Herring Prospectus and the terms of the Offer and is not exhaustive, nor does it purport to contain a summary of all the disclosures in the Red Herring Prospectus or all details relevant to prospective investors. This summary should be read in conjunction with, and is qualified in its entirety by, the more detailed information appearing elsewhere in the Red Herring Prospectus, which is available at the websites of SEBI at www.sebi.gov.in, National Stock Exchange of India Limited and BSE Limited at www.nseindia.com and www.bseindia.com, respectively, the Company at <https://moneyview.in/investor-relations/offer-related> and the BRLMs at www.axiscapital.co.in, www.business.bofa.com/bofas-india, www.iiflcapital.com and <https://investmentbank.kotak.com>. Potential investors should not rely on this Abridged Prospectus and should refer to the Red Herring Prospectus in making any investment decision.

References below to page numbers are to page numbers of the Red Herring Prospectus dated September 20, 2026. Unless otherwise specified all capitalised terms used herein and not specifically defined bear the same meaning as ascribed to them in the Red Herring Prospectus.

Summary of the primary business

We are a consumer-focused, digital-only, credit-led financial services platform for Middle India (households earning ₹300,000– ₹1,100,000 annually) customers providing access to a full suite of financial products through a network of financial partners, including banks, NBFCs (including our NBFC subsidiary), insurance providers and other entities (“**Financial Partners**”), on our Moneyview mobile application. As of June 30, 2026, we had 140.28 million Registered Users and 48 Financial Partners.

a. Business Overview - Products and Services

Personal loans are our flagship offering, personalized through our in-house AI/ML segmentation and risk models. We operate as a lending service provider, facilitating loan origination and servicing. Our expanded offerings include earned wage access, home loans, credit cards, insurance, digital gold, fixed deposit marketplace, UPI and bill payments.

b. Industries Served and Typical Customers

We primarily serve the aspirational and digitally savvy mass middle class in India, comprising young, upwardly mobile people seeking transparent, personalized, and seamlessly delivered financial products tailored to their evolving needs. As of June 30, 2026, our Monetized Users had an average monthly income of ₹46,517.55 and average age of 32 years, and 79.54% of Monetized Users resided in Tier 2 and beyond cities.

c. Segment Reporting and Revenue Contribution

We constitute a single reportable segment under Ind AS 108 – Operating Segments.

We generate revenue by facilitating loan origination and providing end-to-end servicing, including user acquisition, evaluation, onboarding, collections and servicing. We derive our revenues primarily from fees and commission income paid by Financial Partners. In the three month periods ended June 30, 2026 and 2025, and Fiscals 2026, 2025 and 2024, we derived 60.79%, 56.53%, 56.68%, 63.56% and 75.64%, respectively, of our total revenue from operations from fees and commission income.

d. Key Geographies Served

All of our operations are in India and all of our products are accessible through a fully digital journey on our mobile application. As of June 30, 2026, we served users across 99.04% of pin codes in India with no physical branches.

e. Revenue Concentration Among Top 5 Customers

Our top five Financial Partners contributed 30.92%, 32.84%, 30.16%, 34.68% and 39.44% of our total revenue from operations in the three month period ended June 30, 2026 and 2025, and Fiscals 2026, 2025 and 2024, respectively.

f. Key Facilities

Our Registered and Corporate Office is at 17/1, 1st and 2nd Floor, The Address Building, Outer Ring Road, Marathahalli, Kadubeesanahalli, Bangalore 560 103, Karnataka, India.

g. Business Strengths and Strategies

Strengths

- (i) Large, growing and sticky user base with a flywheel effect for growth
- (ii) Data-driven approach for user segmentation and risk assessment
- (iii) Technological and AI capabilities enabling scalable and efficient growth
- (iv) Capital-light model with a diversified network of capital partners
- (v) Experienced management team with a track record of building and managing successful businesses
- (vi) The outcome – a proven business model with sustained growth and improving profitability

Strategies

- (i) Expand the Registered User base
- (ii) Increase user monetization and personal loan volumes
- (iii) Expanding the user lifetime value through multi product relationships.
- (iv) Deepening financial partner ecosystem for product and market expansion
- (v) Continue to invest heavily in AI to improve operational efficiencies and grow operating leverage
- (vi) Drive income growth and cost efficiency to further enhance profitability and return on equity

For further details of our business, see “**Our Business**” on page 207 of the Red Herring Prospectus.

Summary of the Industry

According to the Redseer Report, India’s retail lending market is set to nearly double by FY2031P, with retail loan sanctions projected to grow at a CAGR of 13-15% from ₹76.6 trillion in FY2026 to ₹138-151 trillion by FY2031P. Unsecured loans are expected to grow at a CAGR of 17-19% between FY2026 and FY2031P. Personal loans are projected to reach ₹33-36 trillion by FY2031P. Digital personal loans accounted for approximately 15% of unsecured personal loans sanctioned in FY2026 and represent the fastest-growing segment within unsecured lending, projected to grow at a CAGR of 26-27% over FY2026-FY2031P. This growth is driven by AI/ML-based underwriting, alternative-data models, and faster, frictionless access to credit. Against this backdrop, full-stack financial platforms are emerging as a structurally differentiated model in India’s digital financial services landscape.

For further information, see “**Industry Overview**” beginning on page 168 of the Red Herring Prospectus.

Details of our Promoters

The Promoters of our Company are (i) Puneet Agarwal; (ii) Sanjay Aggarwal; and (iii) Sushma Abburi.

Puneet Agarwal

Puneet Agarwal, born on November 26, 1973, aged 52 years, is one of our Promoters, Chief Executive Officer and Managing Director of our Company. He has over 23 years of experience in management, operations and fintech industry.

For his complete profile, along with details of his educational qualifications, experience in the business/employment, positions/posts held in the past, directorships in other entities, his business and financial activities, see “**Our**

Management – Brief profiles of our Directors” on page 289 of the Red Herring Prospectus.

Sanjay Aggarwal

Sanjay Aggarwal, born on January 4, 1971, aged 55 years, is one of our Promoters, Executive Director and Chief Technology Officer of our Company. He has over 19 years of experience in fintech and information technology industry.

For his complete profile, along with details of his educational qualifications, experience in the business/employment, positions/posts held in the past, directorships in other entities, his business and financial activities, see “**Our Management – Brief profiles of our Directors**” on page 289 of the Red Herring Prospectus.

Sushma Abburi

Sushma Abburi, born on January 5, 1973, aged 53 years, is one of our Promoters and the Chief Product Officer of our Company.

For her complete profile, along with details of her educational qualifications, experience in the business/ employment, positions/ posts held in the past, her business and financial activities, see “**Our Management – Key Managerial Personnel and Senior Management Personnel**” on page 302 of the Red Herring Prospectus.

Objects of the Offer

The Offer comprises a Fresh Issue of [●] Equity Shares, aggregating up to 7,500.00 million by our Company and an Offer for Sale of up to 100,494,200 Equity Shares, aggregating to ₹ [●] million by the Selling Shareholders.

We propose to deploy the Net Proceeds towards the Objects in accordance with the estimated schedule of implementation and deployment of funds as set forth in the table below:

(in ₹ million)

Particulars	Estimated amount proposed to be funded from Net Proceeds	Estimated deployment of Net Proceeds in Fiscal 2027	Estimated deployment of Net Proceeds in Fiscal 2028
1. Investment to drive growth in loan disbursements under default loss guarantee (DLG) arrangements	3,250.00	1,250.00	2,000.00
2. Investment in WFPL, our Material Subsidiary, for the purpose of augmenting its capital base	2,500.00	2,500.00	-
3. General corporate purposes ⁽¹⁾	[●]	[●]	[●]
Net Proceeds	[●]	[●]	[●]

⁽¹⁾ To be finalized upon determination of the Offer Price and updated in the Prospectus prior to filing with the RoC. The amount to be utilized towards general corporate purposes shall not exceed 25% of the Gross Proceeds.

For further information, see “**Objects of the Offer**” beginning on page 134 of the Red Herring Prospectus.

Pre-Offer and Post-Offer shareholding of our Promoters, members of the Promoter Group and additional top 10 Shareholders

The aggregate pre-Offer and post-Offer shareholding, of each of our Promoters, members of the Promoter Group and additional top 10 Shareholders (apart from our Promoters) is set forth below:

S. No.	Pre-Offer Shareholding as on date of the RHP			Post-Offer Shareholding as at Allotment ^{**}			
	Name of the Shareholder	Number of Equity Shares of face value of ₹ 1 each	Pre-Offer Shareholding, on a fully diluted basis (%) ^s	At the lower end of the price band (₹[●]*)		At the upper end of the price band (₹[●]*)	
				Number of Equity Shares of face value of ₹ 1 each [*]	Post-offer Shareholding (%) [*]	Number of Equity Shares of face value of ₹ 1 each [*]	Post-offer Shareholding (%) [*]
Promoters							
1.	Puneet Agarwal	133,275,275	8.66	[●]	[●]	[●]	[●]
2.	Sanjay Aggarwal	159,002,825	10.33	[●]	[●]	[●]	[●]
3.	Sushma Abburi	8,621,676	0.56	[●]	[●]	[●]	[●]
Promoter Group							
1.	Chitra Agarwal	10,000,000	0.65	[●]	[●]	[●]	[●]
2.	Payal Himatsingka	2,000,000	0.13	[●]	[●]	[●]	[●]
3.	Agarwal Family Trust	47,000,000	3.05	[●]	[●]	[●]	[●]
4.	Ravindra Abburi	2,325,000	0.15	[●]	[●]	[●]	[●]
5.	Sandeep Agrawal	2,325,000	0.15	[●]	[●]	[●]	[●]
6.	Sarita	2,325,000	0.15	[●]	[●]	[●]	[●]
7.	Tvaya Trust	1,000	Negligible	[●]	[●]	[●]	[●]
8.	Ashwin P Gramopadhye	2,000,000	0.13	[●]	[●]	[●]	[●]
Additional top 10 Shareholders							
1.	Accel India IV (Mauritius) Limited	226,379,856	14.70	[●]	[●]	[●]	[●]
2.	Internet Fund III Pte. Ltd.	212,260,098	13.79	[●]	[●]	[●]	[●]
3.	Ribbit Capital	156,982,839	10.20	[●]	[●]	[●]	[●]
4.	Accel Growth IV Holdings (Mauritius) Ltd.	110,745,048	7.19	[●]	[●]	[●]	[●]
5.	Apis Growth II (Mimosa) Pte. Ltd.	101,811,060	6.61	[●]	[●]	[●]	[●]
6.	NLI Strategic Venture Investment Limited	58,962,690	3.83	[●]	[●]	[●]	[●]
7.	TI JPNIN India Holdco, Ltd.	51,768,330	3.36	[●]	[●]	[●]	[●]
8.	Crimson Winter Limited	46,729,461	3.04	[●]	[●]	[●]	[●]
9.	Evolvece	35,683,221	2.32	[●]	[●]	[●]	[●]

S. No.	Pre-Offer Shareholding as on date of the RHP			Post-Offer Shareholding as at Allotment ^{##}			
	Name of the Shareholder	Number of Equity Shares of face value of ₹ 1 each	Pre-Offer Shareholding, on a fully diluted basis (%) ^s	At the lower end of the price band (₹[●]*)		At the upper end of the price band (₹[●]*)	
				Number of Equity Shares of face value of ₹ 1 each [*]	Post-offer Shareholding (%) [*]	Number of Equity Shares of face value of ₹ 1 each [*]	Post-offer Shareholding (%) [*]
	India Fund IV Ltd						
10.	DI Investment LLC	25,976,850	1.69	[●]	[●]	[●]	[●]
Other Public Shareholders							
	&	143.467.804	9.31	[●]	[●]	[●]	[●]

*To be filled in at the Prospectus stage.

[#]Based on the Offer Price of ₹[●] and subject to finalisation of the Basis of Allotment.

[&]As on the date of the RHP, our Company has 672 additional Public Shareholders.

^sCalculated on the basis of total of Equity Shares outstanding and such number of Equity shares which will result upon exercise of vested ESOPs.

For further details, see “**Capital Structure**” beginning on page 107 of the Red Herring Prospectus.

Summary of Restated Consolidated Financial Information

The summary of the Restated Consolidated Financial Information as at and for the for the three months period ended June 30, 2026 and June 30, 2025, and Fiscals 2026, 2025, and 2024 is set out below:

Particulars	As at and for the three months period ended June 30, 2026	As at and for the three months period ended June 30, 2025	As at and for the year ended March 31, 2026	As at and for the year ended March 31, 2025	As at and for the year ended March 31, 2024
<i>(in ₹ million, except as stated otherwise)</i>					
Equity share capital	382.16	382.16	382.16	382.16	352.87
Other equity	23,748.42	19,504.45	21,850.62	18,781.02	15,692.14
Net Worth ⁽¹⁾	24,152.03	19,910.07	22,254.23	19,186.64	16,066.44
Total revenue from operations	10,411.13	6,930.46	33,511.58	23,391.46	13,423.70
Total income	10,650.92	7,029.16	34,042.74	23,785.29	13,892.41
EBITDA ⁽²⁾	4,242.82	2,255.57	9,689.23	6,979.83	3,287.01
Restated profit before exceptional item and tax ⁽³⁾	2,327.49	897.27	5,340.07	3,192.11	1,983.03
Exceptional item, (gain)/loss	(2.32)	-	2,066.53	-	-
Restated profit before tax	2,329.81	897.27	3,273.54	3,192.11	1,983.03
Restated profit for the period / year ⁽⁴⁾	1,737.96	671.52	2,427.05	2,402.75	1,711.47
Restated profit for the period/ year before exceptional item (net of tax) ⁽⁵⁾	1,736.22	671.52	3,973.44	2,402.75	1,711.47

Particulars	As at and for the three months period ended June 30, 2026	As at and for the three months period ended June 30, 2025	As at and for the year ended March 31, 2026	As at and for the year ended March 31, 2025	As at and for the year ended March 31, 2024
<i>(in ₹ million, except as stated otherwise)</i>					
Earnings per Equity Share (face value of ₹ 1 each) - Basic (in ₹) ^{#(6)}	1.13	0.44	1.60	1.60	1.20
Earnings per Equity Share (face value of ₹ 1 each) - Diluted (in ₹) ^{#(7)}	1.12	0.43	1.57	1.58	1.19
Net Asset Value per share ⁽⁸⁾ (in ₹)	15.73	12.97	14.57	12.51	10.59
Return on Net Worth (%) ^{#(9)}	7.19%	3.37%	17.85%	12.52%	10.65%
Total Borrowings ⁽¹⁰⁾	54,847.58	40,701.39	51,570.38	34,133.67	17,089.18
Net cash flow generated from/ (used in) operating activities	1,171.15	(5,426.44)	(9,509.02)	(14,207.05)	(16,327.36)
Net cash flow (used in)/ generated from investing activities	(916.43)	(169.56)	(2,308.49)	(1,352.95)	4,522.14
Net cash flow generated from financing activities	2,897.38	6,508.65	16,477.94	16,596.40	15,178.07

[#]Not annualised for the three months period ended June 30, 2026 and June 30, 2025.

Notes:

⁽¹⁾Net worth means the aggregate value of the paid-up share capital and all reserves created out of the profits and securities premium account and debit or credit balance of profit and loss account, after deducting the aggregate value of the accumulated losses, deferred expenditure and miscellaneous expenditure not written off, but does not include reserves created out of revaluation of assets, write-back of depreciation and amalgamation in accordance with Regulation 2(1)(hh) of the SEBI ICDR Regulations. Accordingly, we have calculated Net Worth as aggregate of the Equity share capital, instruments entirely equity in nature, statutory reserve, debenture redemption reserve, share based payment reserve, share forfeiture account, capital redemption reserve, securities premium and retained earnings. For reconciliation, see “**Management’s Discussion and Analysis of Financial Condition and Results of Operations - Non-GAAP Financial Measures**” on page 398 of the Red Herring Prospectus.

⁽²⁾EBITDA equals Restated Profit/(Loss) for the period/year plus total tax expense/(credit) plus Finance Cost plus Depreciation and amortisation expense. For reconciliation, see “**Management’s Discussion and Analysis of Financial Condition and Results of Operations - Non-GAAP Financial Measures**” on page 398 of the Red Herring Prospectus.

⁽³⁾Restated Profit before exceptional item and tax represents the restated profit for the period/year before adjusting for exceptional items and tax.

⁽⁴⁾Restated Profit for the period / year represents the restated profit for the period / year after adjusting for exceptional items and tax.

⁽⁵⁾Restated Profit for the period / year before exceptional item represents the restated profit for the period/year before adjusting for exceptional item net of tax.

⁽⁶⁾Basic earnings per equity share is computed by dividing restated profit for the period / year by the weighted average number of equity shares outstanding during the period/ year.

⁽⁷⁾Diluted earnings per equity share is computed and disclosed by dividing restated profit for the period / year after giving impact of dilutive potential equity shares for the period/ year by the weighted average number of equity shares and dilutive potential equity shares outstanding during the period/ year.

⁽⁸⁾Net asset value per Share represents Net Worth as at the end of the relevant period/year divided by the number of Shares outstanding at the end of the period/year. In accordance with principles of Ind AS 33 - Earnings per share, number of shares outstanding at the end of the year are aggregate of number of equity shares, Compulsorily Convertible Preference Shares (“CCPS”) as if converted basis and vested employee stock options outstanding at the end of the relevant period/year.

⁽⁹⁾Return on Net Worth (%) is computed as Profit for the period/year before exceptional items (net of tax) divided by Net Worth of the Company at the end of the period/year.

⁽¹⁰⁾Total borrowings is calculated as the aggregate of total non-current borrowings and current borrowings.

For further details, see “**Management’s Discussion and Analysis of Financial Condition and Results of Operations**”, “**Basis for Offer Price**” and “**Restated Consolidated Financial Information**” beginning on pages 380, 143 and 309, respectively, of the Red Herring Prospectus.

Summary of Key Performance Indicators

Details of our KPIs as at and for the three months period ended June 30, 2026 and June 30, 2025, and Fiscals 2026, 2025, and 2024 is set out below:

Key Performance Indicators	Unit	As at and for the three month period ended June 30, 2026	As at and for the three month period ended June 30, 2025	As at and for the Financial Year ended		
				March 31, 2026	March 31, 2025	March 31, 2024
Registered Users ⁽¹⁾ #	# Millions	140.28	114.38	134.14	109.59	83.27
Monetized Users ⁽²⁾ #	# Millions	11.90	8.14	10.75	7.45	4.62
Loan Disbursals ⁽³⁾ #	₹ Millions	71,519.55	50,992.90	230,985.19	176,211.18	145,271.56
Managed AUM ⁽⁴⁾ #	₹ Millions	225,201.65	177,078.39	213,801.37	167,151.41	128,848.26
Total Income ⁽⁵⁾	₹ Millions	10,650.92	7,029.16	34,042.74	23,785.29	13,892.41
Profit before exceptional items and tax ⁽⁶⁾	₹ Millions	2,327.49	897.27	5,340.07	3,192.11	1,983.03
Profit for the period / year before exceptional items (net of tax) ⁽⁷⁾	₹ Millions	1,736.22	671.52	3,973.44	2,402.75	1,711.47
Profit for the period / year ⁽⁸⁾	₹ Millions	1,737.96	671.52	2,427.05	2,402.75	1,711.47
Net Worth ⁽⁹⁾	₹ Millions	24,152.03	19,910.07	22,254.23	19,186.64	16,066.44
Return on Net worth ⁽¹⁰⁾	%	7.19*	3.37*	17.85	12.52	10.65

As certified by Bashetty & Joshi, Chartered Accountants, by their certificate dated September 20, 2026.

*Not annualised for the three months ended June 30, 2026 and June 30, 2025.

Notes:

1. Registered Users refers to the cumulative number of users who have accessed our website or mobile application through a unique mobile number or email address at least once since inception through June 30, 2026.
2. Monetized Users refers to the cumulative number of unique individuals who have availed at least one revenue generating product on our platform since inception.
3. Loan Disbursals is the aggregate value of unsecured personal loan amounts facilitated to users through our platform during the relevant period/Fiscal.
4. Managed AUM refers to the aggregate value of principal outstanding for the unsecured personal loans serviced through our platform as of the last day of the relevant period/Fiscal.
5. Total Income is the aggregate of total revenue from operations and other income during the relevant period / year.
6. Profit before exceptional items and tax represents the profit for the period/year before adjusting for exceptional items and tax.
7. Profit for the period / year before exceptional items represents the profit for the period/year before adjusting for exceptional item net of tax.
8. Profit for the period / year represents the profit for the period / year after adjusting for exceptional items and tax.
9. Net worth means the aggregate value of the paid-up share capital and all reserves created out of the profits and securities premium account and debit or credit balance of profit and loss account, after deducting the aggregate value of the accumulated losses, deferred expenditure and miscellaneous expenditure not written off, but does not include reserves created out of revaluation of assets, write-back of depreciation and amalgamation in accordance with Regulation 2(1)(hh) of the SEBI ICDR Regulations. Accordingly, we have calculated Net Worth as aggregate of the Equity share capital, Instruments entirely equity in nature, statutory reserve, debenture redemption reserve, share based payment reserve, share forfeiture account, capital redemption reserve, securities premium and retained earnings.
10. Return on Net Worth (%) is computed as Profit for the period/year before exceptional items (net of tax) divided by Net Worth of the Company at the end of the period/year.

For definitions of the above KPIs, see “**Definitions and Abbreviations – Key Performance Indicators**” on page 14 of the Red Herring Prospectus. Further, for comparison with the listed peer(s) and more detailed disclosure on such KPIs, see “**Basis for Offer Price - Comparison of our KPIs with listed industry peers**” on page 149 of the Red Herring Prospectus.

Risk Factors

The following are the top 10 internal risk factors as disclosed in the Red Herring Prospectus:

1. Our success depends on our ability to attract, engage and monetize new and existing users on our platform. Any failure to do so could have an adverse impact on our business, financial condition, cash flows and results of operations.
2. We depend on cooperation with our Financial Partners. In the three month periods ended June 30, 2026 and 2025, and Fiscals 2026, 2025 and 2024, our top ten Financial Partners contributed to 39.02%, 38.69%, 37.36%, 46.82% and 56.78% of our revenue from operations, respectively. Our business may be negatively affected if our Financial Partners do not continue their relationship with us, which could have an adverse impact on our business, financial condition, cash flows, results of operations and prospects.
3. The sustained success of our Company is closely linked to the continued contributions of our Key Managerial Personnel, Senior Management Personnel and our employees, along with our ability to attract, retain, and motivate talented individuals. In Fiscal 2026, we paid a one-time non-recurring performance-based incentive to our Managing Director and Chief Executive Officer, Puneet Agarwal, and any inability to effectively manage costs, retention, motivation, or preserve our organisational culture and core values during our growth journey, may have an adverse impact on our business, financial condition, cash flows, results of operations and prospects.
4. We have witnessed rapid growth in the past three years and may not be able to sustain our historical growth levels. Further, we have a limited operating history across some of our products and services. We may not be able to sustain our current growth levels in a cost-effective manner, which could adversely affect our business, financial condition, cash flows, results of operations and prospects.
5. Borrower defaults on loans facilitated through our platform may increase our impairment expense and adversely affect our financial performance.
6. Our Gross Stage 3 Loans comprised 2.72%, 2.58%, 2.74%, 1.88% and 0.94% of our Total Gross Loans as at June 30, 2026, June 30, 2025, March 31, 2026, March 31, 2025 and March 31, 2024, respectively. If borrowers default on their repayment obligations, it may lead to increased levels of Gross Stage 3 Loans, and related provisions and write-offs, and if we do not have sufficient provisioning coverage, we may face an adverse impact on our business, financial condition, cash flows, results of operations and prospects.
7. Our brand is critical to our success. If we are unable to maintain our brand or reputation, user and financial partner acceptance of our platform could decline which could have an adverse impact on our business, financial condition, cash flows, results of operations and prospects.
8. Our technology-driven user assessment processes may not be able to effectively identify, monitor or mitigate lending risks, which could have an adverse impact on our business, financial condition, cash flows, results of operations and prospects.
9. We are subject to a stringent regulatory framework that may affect the flexibility of our operations and increase compliance costs and any regulatory action against us and our employees may result in penalties and/or sanctions that could have an adverse effect on our business, prospects, financial condition and results of operations.
10. We incurred negative cash flows from operating activities in the three month period ended June 30, 2025, and Fiscals 2026, 2025 and 2024.

For further details of the risks applicable to us, see “**Risk Factors**” beginning on page 25 of the Red Herring Prospectus. Investors are advised to read the risk factors carefully before making an investment decision in the Offer.

Details of weighted average cost of acquisition of Equity Shares of our Promoters (including our Promoter Selling Shareholders)

Except as disclosed below, our Promoters and Selling Shareholders have not acquired any Equity Shares as on the (i) the date of the Red Herring Prospectus and (ii) in the last one year preceding the date of the Red Herring Prospectus:

S. No.	Name	Nature of specified securities	Face value (in ₹)	Number of Equity Shares held as on the date of the RHP	Weighted average cost of acquisition of specified securities as on the date of the RHP	Weighted average cost of acquisition of specified securities acquired in the last one year (in ₹) [#]
Promoter(s)						
1.	Sushma Abburi	Equity	1	8,621,676	0.50	0.50

[#] As certified by Bashetty & Joshi, Chartered Accountants (FRN No. 013299S), by way of their certificate dated September 20, 2026.

Weighted average cost of acquisition of all shares transacted in the last one year and three years preceding the date of the Red Herring Prospectus

The details of weighted average cost of acquisition of all shares transacted in the last one year and three years preceding the date of the Red Herring Prospectus is as follows:

Period	Weighted average cost of acquisition (in ₹)	Cap Price is 'x' times the weighted average cost of acquisition [^]	Range of acquisition price: lowest price – highest price (in ₹)
One year preceding the date of the Red Herring Prospectus	0.55	[●]	Nil** - 1.00
Three years preceding the date of the Red Herring Prospectus	0.87	[●]	Nil** - 64.15

^{*}As certified by Bashetty & Joshi, Chartered Accountants (FRN No. 013299S), by way of their certificate dated September 20, 2026

[^]To be updated upon finalization of the Price Band.

^{**}Price is Nil as Equity Shares acquired by way of gift and bonus issuance have been provided effect to in the range.

Note: Allotment of Equity Shares pursuant to conversion of CCPS into Equity Shares has been excluded for the purpose of the above table.

For details of shareholding of our Promoters, see “**Capital Structure – History of build-up of Promoters’ shareholding in our Company**” on page 116 of the Red Herring Prospectus.

Board of Directors and Key Managerial Personnel

The names and designations of members of the Board of Directors and Key Managerial Personnel are set forth below:

S. No.	Name	Designation
Board of Directors		
1.	Puneet Agarwal	Managing Director and Chief Executive Officer
2.	Sanjay Aggarwal	Executive Director and Chief Technology Officer
3.	Subrata Mitra	Non-Executive Director (<i>nominee of Accel Group</i>)
4.	Sameer Kumar Baisiwala	Independent Director
5.	Alpana Parida	Independent Director
6.	Anil Berera	Independent Director
Key Managerial Personnel		
1.	Saurav Goyal	Chief Financial Officer
2.	Ankit Kumar Jain	Company Secretary and Compliance Officer

For further details, see “**Our Management**” beginning on page 287 of the Red Herring Prospectus.

Auditor Qualifications

There are no qualifications in the auditors' report which have not been given effect to in the Restated Consolidated Financial Information.

The following modifications in the auditors' report do not require any adjustment to the Restated Consolidated Financial Information. Our Statutory Auditors in their auditor's report issued on the consolidated financial statements for the year ended March 31, 2026 have reported a modification relating to absence of enabled audit trail feature at database layer in one accounting software and the Annexure to the Statutory Auditor's report on the Companies (Auditor's Report) Order, 2020, as amended, indicated that there was an instance of fraud against our Material Subsidiary WFPL involving unauthorized withdrawals from its bank accounts. For the years ended March 31, 2025 and 2024, our Statutory Auditors in their auditor's report have reported modifications relating to incomplete daily back-ups of electronic records on India-based servers and absence of enabled audit trail features in some accounting software.

See “*Risk Factors – 22. Examination report issued by our Statutory Auditors discloses certain modifications included in their auditor's report issued on the consolidated financial statements for the years ended March 31, 2026, 2025 and 2024*” on page 50.

Summary table of outstanding litigations

A summary of outstanding litigation proceedings involving our Company, our Directors, Subsidiaries, Promoters, Key Managerial Personnel and Senior Management Personnel as on the date of the Red Herring Prospectus in terms of the SEBI ICDR Regulations is provided below:

Name	Criminal proceedings	Tax proceedings	Statutory or regulatory actions	Disciplinary actions by the SEBI or Stock Exchanges against our Promoters in the last five years, including outstanding action	Material civil litigations as per the Materiality Policy	Aggregate amount involved* (in ₹ million)
Company						
By our Company	Nil	N.A.	N.A.	N.A.	Nil	-
Against our Company	Nil	Nil	Nil	N.A.	Nil	-
Directors						
By our Directors	Nil	N.A.	N.A.	N.A.	Nil	Nil
Against our Directors	Nil	1	1	N.A.	Nil	Nil
Subsidiaries						
By our Subsidiaries	1	N.A.	N.A.	N.A.	Nil	19.74
Against our Subsidiaries	Nil	Nil	Nil	N.A.	Nil	-
Promoters						
By our Promoters	Nil	N.A.	N.A.	N.A.	Nil	-
Against our Promoters	Nil	Nil	Nil	Nil	Nil	-
Key Managerial Personnel						
By the Key Managerial Personnel	Nil	N.A.	N.A.	N.A.	N.A.	-
Against the Key	Nil	N.A.	Nil	N.A.	N.A.	-

Name	Criminal proceedings	Tax proceedings	Statutory or regulatory actions	Disciplinary actions by the SEBI or Stock Exchanges against our Promoters in the last five years, including outstanding action	Material civil litigations as per the Materiality Policy	Aggregate amount involved* (in ₹ million)
Managerial Personnel						
Senior Management Personnel						
By the Senior Management Personnel	Nil	N.A.	N.A.	N.A.	N.A.	-
Against the Senior Management Personnel	Nil	N.A.	Nil	N.A.	N.A.	-

**To the extent quantifiable.*

For further details of the outstanding litigation proceedings, see “**Outstanding Litigation and Material Developments**” beginning on page 428 of the Red Herring Prospectus.

The Equity Shares have not been and will not be registered under the U.S. Securities Act or any other applicable law of the United States and, may not be offered or sold within the United States or to, or for the account or benefit of, U.S. Persons as defined in Regulation S under the U.S. Securities Act (“**U.S. Persons**”) except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws.

Our Company has not registered and does not intend to register under the U.S. Investment Company Act of 1940, as amended (the “**U.S. Investment Company Act**”) in reliance on Section 3(c)(7) of the U.S. Investment Company Act, and investors will not be entitled to the benefits of the U.S. Investment Company Act. Accordingly, the Equity Shares are only being offered and sold (a) to persons in the United States or to or for the account or benefit of, U.S. Persons, in each case that are both (i) persons reasonably believed to be “qualified institutional buyers” (as defined in Rule 144A under the U.S. Securities Act and referred to in the Red Herring Prospectus as “U.S. QIBs” in transactions exempt from or not subject to the registration requirements of the U.S. Securities Act (for the avoidance of doubt, the term U.S. QIBs does not refer to a category of institutional investor defined under applicable Indian regulations and referred to in the Red Herring Prospectus as “**QIBs**”) and (ii) “qualified purchasers” (as defined under the U.S. Investment Company Act and referred to in the Red Herring Prospectus as “**QPs**”) in reliance on Section 3(c)(7) of the U.S. Investment Company Act; or (b) outside the United States to investors that are not U.S. Persons nor persons acquiring for the account or benefit of U.S. Persons in offshore transactions in reliance on Regulation S under the U.S. Securities Act, and the applicable laws of the jurisdiction where those offers and sales occur. The Equity Shares may not be re-offered, re-sold, pledged or otherwise transferred except in an offshore transaction in accordance with Regulation S to a person outside the United States and not known by the transferor to be a U.S. Person by pre-arrangement or otherwise (such permitted transactions including, for the avoidance of doubt, a bona fide sale on the BSE or NSE).

As we are relying on an analysis that our Company does not come within the definition of an “investment company” under the U.S. Investment Company Act because of the exception provided under Section 3(c)(7) thereunder, our Company may be considered a “covered fund” as defined in the Volcker Rule. See “**Other Regulatory and Statutory Disclosures – Eligibility and Transfer Restrictions**” on page 443.

The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be offered or sold, and Bids may not be made, by persons in any such jurisdiction except in compliance with the applicable laws of such jurisdiction.

The above information is provided for the benefit of the Bidders. Our Company and the BRLMs are not liable for any amendments or modification or changes in applicable laws or regulations, which may occur after the date of the Abridged Prospectus. Bidders are advised to make their independent investigations seek independent legal

advice about its ability to participate in the Offer and ensure that the number of Equity Shares Bid for do not exceed the applicable limits under laws or regulations.